IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

TUESDAY, THE TWENTY FIFTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT PETITION (PUBLIC INTEREST LITIGATION) NO: 16 OF 2025

Between:

Parvath Bhagwanth Reddy, S/o Padma Reddy aged about 35 years, occ. Business, r/o H.No. 4-1-50, Anmagal village Hayathnagar, Ranga Reddy District. Telephone No. 9666184412 PAN BZHPP1733L Adhaar Card No. 888589727381 -

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department Secretariat, Hyderabad
2. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad
3. The District Collector, Ranga Reddy District At Kongarakalan.
4. The Tahsildar and Joint Sub-Registrar, Hayathnagar Mandal, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Direction or an Order more particularly one in the nature of Writ of Mandamus, declaring inaction of the respondent authorities in taking action to stop the registration of the illegal sale deeds in respect of the land in Sy.No. 373 to 382 situated at Anmagal village, Hayathnagar Mandal, R.R. District and to delete the bogus entries made in the registers of Registration Department inspite of the written complaint dt. 24/10/2024, as being illegal, arbitrary, unjust and unconstitutional and consequently direct the respondent authorities to conduct the thorough enquiry and to take appropriate action as per Law and to ensure that the bogus sale deeds are cancelled including deletion from the

entries, and to grant such other relief or reliefs as this Honble Court deems fit and proper in the circumstances of the case.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent authorities to consider and take appropriate action pursuant to the written representation dt. 24/10/2024. pending disposal of the main Writ Petition.

Counsel for the Petitioner : SRI J.RAJESWAR

Counsel for the Respondents: SRI MURALIDHAR REDDY KATRAM.
GP FOR REVENUE

The Court made the following: ORDER

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT PETITION(PIL).No.16 of 2025

ORDER *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri J. Rajeswar, learned counsel for the petitioner and Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, for the respondents.

2. This is second visit of the petitioner to this Court. Earlier, the petitioner filed W.P.No.9676 of 2022, which was disposed of by order dated 24.08.2022 (Annexure-P13) and respondent No.3-Inspector General of Registration and Stamps, Hyderabad, was directed to consider and dispose of the petitioner's representation dated 04.10.2021. As the said representation was not decided, the petitioner filed C.C.No.842 of 2023, which was closed by order dated 15.12.2023. Paragraph No.4 of the said order reads thus:

> "4. At this, learned counsel for the petitioner would submits that he may be granted liberty to challenge the letter dated 18.10.2023 which has been communicated to the petitioner by the Commissioner and Inspector General of Registration and Stamps."

3. Learned counsel for the petitioner submits that against the letter dated 18.10.2023, the petitioner preferred a representation to the higher authority which has not been decided so far.

4. On repeated query from the Bench whether such representation preferred before the higher authority against the letter dated 18.10.2023 is based on any statutory enabling provision and whether said authority is under any obligation to decide it, sadly, no answer is forthcoming. Unless it is shown that the representation/application is preferred under any enabling provision and the authority, to whom it is preferred, is under a statutory duty/obligation to decide it, no writ of mandamus can be issued (See **Director of Settlements, A.P., v. M.R. Apparao**[1] and **Municipal Corporation of Greater Mumbai v. Rafiqunnisa M. Khalifa (Deceased) through his legal heir Mohd. Muqueen Qureshi**[2])

5. In this view of the matter, we are not inclined to interfere in this matter because the learned counsel for the petitioner could not make out a case that the representation

[1] (2002) 4 SCC 638
[2] (2019) 5 SCC 119

preferred by the petitioner against the letter dated 18.10.2023 was preferred before any appropriate forum. Petitioner has not challenged said letter dated 18.10.2023 before appropriate forum.

6. Accordingly, this W.P.(PIL) is **disposed of** by reserving liberty to the petitioner to assail the letter dated 18.10.2023 in appropriate proceedings. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- L. LAKSHMI BABU
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

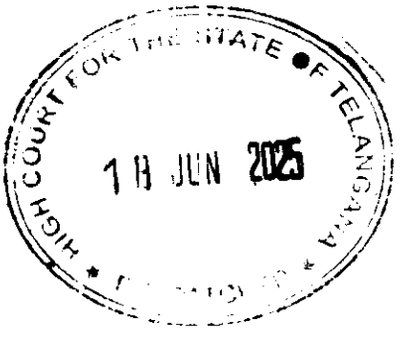
1. The Principal Secretary, Revenue Department Secretariat, State of Telangana, Hyderabad
2. The Chief Commissioner of Land Administration, State of Telangana, Nampally, Hyderabad
3. The District Collector, Ranga Reddy District At Kongarakalan.
4. The Tahsildar and Joint Sub-Registrar, Hayathnagar Mandal, Ranga Reddy District.
5. One CC to SRI J.RAJESWAR, Advocate. [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies.

BSK

GJP

HIGH COURT

DATED:25/02/2025



ORDER

WP(PIL).No.16 of 2025

DISPOSING OF THE WRIT PETITION (PIL) WITHOUT COSTS

10 m.t
28/5/25